

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 102
CAA-75/ND/2020

IN THE MATTER OF:

**M/s. Splendid Enterprises Pvt. Ltd. And
M/s. Lifelong Real Estate Pvt. Ltd. & Ors.**

...PETITIONER

Section

Under Section 230-232

**Order delivered on 11.12.2020
(Virtual Hearing)**

Coram:

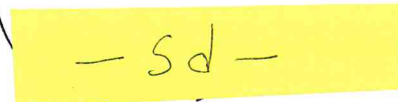
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

:Mr. Kartikeya Goel, Advocate.

ORDER

This is a scheme of amalgamation of group companies. Heard the submissions made by the Learned Counsel for the Petitioner. Notice of hearing of this petition may be published in the Business Standard (English) Delhi Edition and Business Standard (Hindi) Delhi Edition Newspapers within next 30 days and serve notice on the Regulators of this petition along with its annexures as filed before the Tribunal. Registry may also serve notice by e-mail as well as Speed-post to the Regulators. Matter is adjourned to 18.01.2021.


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**(V.K. Subburaj)
Member (T)**


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**(P.S.N. Prasad)
Member (J)**